

Date: 12/02/2017

HIGH COURT OF TRIPURA  
WRITTEN EXAMINATION [MAIN] FOR RECRUITMENT  
TO GRADE III OF TRIPURA JUDICIAL SERVICE

LAW PAPER - I

100 Marks  
Three Hours

PART-I

Q1. Write 3(three) short notes :

- (a) Constructive *res judicata*
- (b) Counter-claim
- (c) Temporary injunction
- (d) Representative suit

[3×3] 9 marks

Q2. Write 2(two) short essays [within 600 words] :

- (a) Suits of what nature can be tried by a civil court? What type of civil cases cannot be tried by a civil court? Support your answer with illustration.
- (b) What are essentials of a plaint so far as pleadings are concerned, as provided in the Code of Civil Procedure, 1908?
- (c) Under which circumstances, Receiver is appointed in a civil litigation?

[2×8] 16 marks

PART-II

Q3. Write 3(three) short notes :

- (a) Distinction between 'attested' and 'registered' under Transfer of Property Act
- (b) Doctrine of Election
- (c) Mortgage by conditional sale
- (d) Transfer by ostensible owner

[3×3] 9 marks

Q4. Write 2(two) short essays [within 600 words] :

- (a) Marshalling and Contribution with special reference to contribution to Mortgage-Debt.
- (b) Lease and Licence with special reference to determination of lease.
- (c) Consent decree in absence of registration cannot operate as instrument of transfer by gift of immovable property?

[2×8] 16 marks

PART-III

Q5. Write 3(three) short notes :

- (a) Wagering Contract
- (b) Doctrine of Frustration
- (c) Contract of Indemnity
- (d) Continuing Guarantee

[3×3] 9 marks

Q6. Write 2(two) short essays [within 600 words] :

- (a) Essential Elements of valid Bailment.
- (b) Principles governing compensation for loss or damage caused by breach of contract.
- (c) The law of England is that a stranger to a contract can sue on it – Discuss in the context of Indian law.

[2×8] 16 marks

PART-IV

Q7. Write 3(three) short notes :

- (a) Habeas Corpus
- (b) Amendment of the Constitution of India
- (c) Financial Emergency
- (d) Money Bill

[3×3] 9 marks

Q8. Write 2(two) short essays [within 600 words] :

- (a) True import of freedom of religion guaranteed under the Constitution of India.
- (b) Right to Fair Trial – with reference to the rights of the accused in the Constitution of India.
- (c) Constitution is supreme and legislature, executive and judiciary are subordinate to it.

[2×8] 16 marks